

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 3382/2019

(Arising out of impugned final judgment and order dated 19-12-2017 in WC No. 28862/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

SAVITRI DEVI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.26002/2019-CONDONATION OF DELAY IN FILING and IA No.26004/2019-EXEMPTION FROM FILING O.T.)

Date : 20-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Kamlendra Mishra, AOR
(Appearance slip not given)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP(C) No. 29139/2018.

In the meantime, there shall be stay of operation of the impugned judgment and order of the High Court.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER